GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4091 ANSWERED ON:18.12.2012 HEALTH INSURANCE AND WELFARE SCHEMES FOR DAILY WAGERS Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Andaman and Nicobar Administration had issued orders to the Secretary, Port Blair Municipal Council in 2009 and 2011 with regard to formulating Health Insurance and Welfare Schemes for the daily wage labourers;
- (b) if so, the details thereof and the action taken in this regard; and
- (c) the time by which these schemes are likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Yes, Madam. The Andaman & Nicobar Administration had conveyed to the Secretary, PBMC vide letter No3-132/2008-LSC(PF) dated 22.10.2009 that the matter regarding regularisation had been examined and the Council was directed to comply with the course of action whereby Senior most Daily rated mazdoors (DRMs) in the two categories could be regularised provided they fulfill the requirement of RRs and that their original recruitment was done through proper and transparent process.
- (c): DRMS are regularised against the vacant posts consequent on death and retirement of work charge mazdoors (WCMs) and sanitary mazdoors on the basis of their seniority after obtaining approval from the Andaman & Nicobar Administration from time to time. Accordingly, the following daily rated mazdoors were regularised:

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S1. Year No. of DRMs regularised No. of DRMs regularised in No. in Sanitary Section work and others sections
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1. 1990 -
             145
2. 2000 110
              0.6
3. 2001 50
              80
4. 2002 53
              123
5. 2003 -
             30
6. 2004 66
              39
7. 2005 50
              129
8. 2011 89
              87
9. 2012 37
              49
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Total 455 688